

medicines. Definition of allopathic, ayurvedic and unani drugs are given in the Drugs & Cosmetics Act. As "combination drugs" are also categorized as New Drugs under schedule "Y" of the Drugs & Cosmetics Rules, State licensing authorities are required to refer such combination drugs to the Drug Controller (India) for approval before granting a licence. All new allopathic drugs, having herbal ingredients, require the approval of the DC (I) before grant of licence by State licensing authorities. DC (I) has not granted any such approval during the last two years. A decision has also been taken that drugs of the Indian system of medicine covered under the First schedule of the Drugs & Cosmetics Act shall not be permitted to have allopathic ingredients.

[Translation]

SHRI UPENDRA NATH VERMA: Mr. Speaker, Sir, I asked a very simple question but the reply is not clear. I had asked the number of cases that have come to the notice of the Government during the last two years. The Government could not reply etc. this simple question as to how many cases have come to its notice. Please give the number of such cases.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI M.L. FOTEDAR): Mr. Speaker, Sir, I have clearly stated in my reply that the Drug Controller of India has not issued any such licence during the last two years. The Drug Controller of India cannot issue the licence until and unless he has consulted the State Drug Controllers and a full inquiry is made.

SHRI UPENDRA NATH VERMA: Mr. Speaker, Sir, he said that this has come to the notice of the Government. I would like to know the number of cases that came to the notice of the Government.

SHRI M.L. FOTEDAR: At present I do not have this information with me. If the hon. Member wishes, I can furnish the same to him... *(Interruptions)*

SHRI NITISH KUMAR: The hon. Minister thought that the turn of question No. 413 would not come today. So he was not prepared... *(Interruptions)* The hon. Minister would reply when he comes prepared for it.

[English]

**WRITTEN ANSWERS TO QUESTIONS
Glucose Case**

*401. **PROF. RITA VERMA:**
**SHRI BHAGWAN SHANKAR
RAWAT:**

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to Unstarred Question No. 6184 on September 9, 1991 and state:

(a) whether the Drugs Controller (India) had directed the complainant to return the contaminated glucose bottles back to the manufacturer;

(b) if so, whether the stocks were returned back by the complainant;

(c) if not, the reasons therefor;

(d) whether the instructions of the Drugs Controller (India) were in accordance with the Drugs and Cosmetics Act;

(e) if so, the details thereof; and

(f) the steps taken or proposed to be taken by the Government to ensure that safe and effective I.V. fluids are supplied by drug manufacturers?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI M.L. FOTEDAR):

(a) No, Sir.

(b) to (e). Does not arise.

(f) The Central Government are acquiring concurrent powers with the State Drugs Controllers by suitable amendments to the Drugs & Cosmetics Rules, 1945 with a view

to streamline the procedure and exercise better control over inspection, testing and licensing of I.V. fluids.

The State licensing authorities have been advised from time to time to ensure that manufacturers of I.V. fluids adhere to Good Manufacturing Practices as prescribed under the Drugs & Cosmetics Rules, 1945.

Computer in Schools

*403. SHRI HARIN PATHAK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state: -

(a) the schemes initiated for providing computers in schools for promoting computer awareness; .

(b) the allocation made in the Eighth Plan for this purpose;

(c) the number of computers provided or grant-in-aid given for this facility so far to the schools, State-wise; and

(d) the details of other specific programmes for expanding computer education?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to (d). (1) *Schemes initiated for providing computers in schools:* There are two schemes; viz:

1) Computer Literacy and Studies in Schools (CLASS) Project;

2) Provision of Computers in Navodaya Vidyalyayas.

CLASS Project:

Under this scheme 2598 Secondary/ Senior Secondary Schools have so far been covered: Hardware is provided to the se-

lected schools by the CMC Ltd., and training of teachers by NCERT. Instruction to students is outside school hours.

A sum of Rs. 150 crores has been earmarked for further expansion of the project for its revised implementation during the Eighth Plan. This is pending approval of the competent authority.

No allocations are made State-wise as the Project is currently implemented through CMC Ltd. and NCERT. The number of schools provided with computers, State/UT-wise is given in the attached statement.

Provision of Computers in Navodaya Vidyalyayas:

In 103 Navodaya Vidyalyayas, 4-5 personal Computers are provided alongwith an instructor by two selected private agencies. The agencies provided all services including provision of an instructor. For the current year provision of Rs.2.66 crores exists.

II. *Other specific programmes for expanding Computer Education:*

According to information furnished by the UGC, the Commission is implementing a scheme of providing computers to Universities and Colleges. So far, 109 Universities and 1255 Colleges have been covered. UGC proposes to provide computers in 1000 Colleges subject to availability of funds during the 8th plan.

In Technical Education, Central assistance under the scheme of 'Thrust Areas of Technical Education' has been provided to Institutions for development of computer facilities and computer related activities. In 1991-92, 54 projects have been sanctioned at a cost of Rs. 445.50 lakhs. During 1992-93, 41 projects are likely to be supported at a cost of Rs. 385 lakhs.